

ved on account of allotment of additional plots in Vasant Vihar as laid down in Delhi Development Authority;

(b) whether permission for carving out 82 additional plots is proposed to be revoked;

(c) if not, the reasons therefor; and

(d) how the allottees of Shanti Niketan are proposed to be compensated in regard to the amount of this enhanced compensation as the green area left in Shanti Niketan is in excess of the prescribed standard as laid down in the Master Plan?

THE MINISTER OF PARLIAMEN- TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) This being an intra-Society dispute, the Society and Shanti Niketan Association were advised to take up the matter with the Registrar of Cooperative Societies.

(b) to (d). The DDA has reported that there is no proposal to revoke the permission for carving out 82 additional plots. The Delhi Administration decided that enhanced compensation is payable by the allottees of plots in Shanti Niketan and this has been upheld by the High Court. A writ filed in this regard was dismissed.

Purchase of Library Books by the Director of Education, Andaman

3748. **SHRI E. BALANANDAN:** Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether the Director of Education of Andaman Administration purchased large scale library books from M/s. Modern Book Depot, Calcutta;

(b) whether vigilance enquiry is going on; and

(c) if so, the facts thereof?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): (a) to (c). According to information furnished by the Andaman and Nicobar Administration, the Education Department had purchased

library books worth Rs. 4971/-, Rs. 25,174 and Rs. 18,552/- during the years 1977-78, 1978-79 and 1979-80, respectively, from M/s. Modern Book Depot, Calcutta. On the basis of a pseudonymous complaint, a vigilance enquiry is going on in respect of the purchases made during the year, 1978-79.

Non Payment of Wages in Mizoram

3749. **DR. R. ROTHUAMA:** Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government are aware that no payments have been made to all the BAHINI WORKERS of SIAL-SUK RANGE within Aizawl District for the BAHINI WORKS undertaken in 1968-69 from AIZAWL to THEN-ZAWL ROAD in spite of their repeated representations to the Mizoram Government;

(b) if so, whether any remedial measures have been taken or are proposed to be taken for payment of wages in this regard;

(c) if not, the reasons thereof; and

(d) whether Government will take steps to make payment of wages to all BAHINI WORKERS?

THE MINISTER OF PARLIAMEN- TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) to (d). A report has been called for from the Mizoram Administration. Govt. will consider the matter on receipt of the report.

Modernisation of sugar mills in Bihar

3750. **SHRI N. E. HORO:** Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that the sugar mills in Bihar are not modernised as compared to that in other States;

(b) if so, the reasons therefor; and

(c) the steps which Government propose to take in this behalf?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) to (c). Many of the sugar factories in Bihar, most of which were established about 40 years ago, have not been systematically modernised or rehabilitated. The Government have been implementing, through Central financial institutions, a scheme of soft loans for helping such factories with uneconomic capacities and old machinery. But progress in availing of this assistance has been poor, mainly due to alleged difficulties in meeting some of the conditions of the soft loan scheme.

Scholarship to Foreign Students Studying in India

3751. **SHRI ARJUN SETHI:** Will the **MINISTER OF EDUCATION AND SOCIAL WELFARE** be pleased to state:

(a) the number of foreign students who have been granted scholarships by the Government of India and are studying in various colleges in the country at present; and

(b) the total amount being spent by Government on these scholarships?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): (a) and (b). Information is being collected and will be laid on the Table of the Sabha.

Chattam Saw Mills of Andaman Islands

3752. **SHRI MANORANJAN BHAKTA:** Will the Minister of **AGRICULTURE** be pleased to state:

(a) whether **Chattam Saw Mills** owned by the **Forest Department** **Andaman and Nicobar Islands**, is running in heavy losses;

(b) if so, the losses incurred during the past 3 years;

(c) the capacity of production of the mills in **CBM** in 8 hours running

and the actual production made during the last 3 years.

(d) whether Government are reducing the workers strength gradually and if so, the reason thereof;

(e) whether Government will consider to get the saw mill separated from the **Forest Department** accountancy for the benefit of the mill and the workers and if not, why not; and

(f) whether Government propose to modernise the **Chattam Saw Mill** with modern equipments for economic viability and if so, when and if not, why not?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) and (b). This is a departmental saw mill for which profit and loss account is not maintained separately. Hence, it is not possible to give yearwise figures.

(c) The installed capacity is 22 cubic metres in 8 hours. The actual production (yearwise) during the last 3 years has been as follows:

1977-78—6790 cubic metres
1978-79—9713 cubic metres
1979-80—9050 cubic metres.

(d) No, Sir.

(e) and (f). No such separation is under consideration for the present. However, it is proposed to modernise the mill and some new equipment has already been procured and installed. A Committee has also been set up to work out a programme for modernising and improving the working of the mill.